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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-3392/2002  
MA-2925/2002

New Delhi this the 31st day of December, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Omkar Chand S/o Babu Ram  
Q.No.5/15, Rly. Colony,  
Kishan Ganj, Delhi.
2. Prakashvir Singh  
S/o Sh. Brajraj Singh,  
R/o Vill. Shahpur Bomata,  
P.O. Dist. Gaziabad(UP).
3. Shripal S/o Sh. Khiyal Singh,  
R/o Vill. Kankai,  
P.O. Badganov,  
Distt. Saharanpur(UP).
4. Ishwar Singh,  
S/o Zile Singh,  
R/o Vill-Idi, P.O. Croddahawna,  
Dist. Sonepat, Haryana.
5. Omparkash S/o Nagdev,  
R/o Khurda P.O. Beerbangra,  
Distt. Kaithal, Haryana.
6. Harbans Ram  
S/o Sh. Ramdev Ram,  
335/6, Rly. Colony,  
Shakurbasti,  
Delhi-34.
7. Partap Singh  
S/o Sh. Chandgi Ram,  
R/o Vill & P.O. Gali  
Distt. Panipat,  
Haryana. .... Applicants

(through Sh. S. Premachandra, Advocate)

Versus

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divl. Railway Manager,  
Northern Railway,  
Delhi Division,  
State Entry Road,  
Near New Delhi Rly. Station,  
New Delhi.

(Signature)

(3)

3. The Divl Personal Officer,  
Northern Railway,  
DRM Office Near New  
Delhi Railway Station,  
New Delhi. .... Respondents

Order (oral)  
Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. MA-2925/2002 for joining together in one application is allowed.

3. When the matter came up for admission today, learned counsel for applicant submitted that all the applicants had been working previously upto the year 1992 as casual labourers under the respondents at Delhi Division and their services were disengaged and that their names are borne on the Live Casual Labour Register of the respondents. Learned counsel further submits that the applicants received a letter dated 5.9.2001 (Annexure P-1 Colly.) from the respondents regarding short listing of casual labourers borne on LCLR Delhi Division of Northern Railway and that they were required to attend the respondents office on 20.9.2001 alongwith the documents mentioned therein and that the required documents have been submitted by the applicants. Learned counsel states that there is no response from the respondents regarding the engagement of the applicants as on date.

4. On a query from the Bench, learned counsel stated that the applicants have not submitted any representation regarding their grievances to the

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respondents till now. He prays that the OA may be disposed of at the admission stage itself with a direction to the respondents to consider the present OA as a representation and dispose the same within a particular time frame to be fixed by the Court.

5. On a consideration of the matter and in the interests of justice, the OA is being disposed of at the admission stage itself with the following directions:-

(a) Respondents shall treat the present OA itself as a representation submitted by the applicants regarding their grievances, consider the same on its merits in the light of the relevant rules, instructions and judicial pronouncements on the subject, and dispose of the same with a detailed and reasoned order in accordance with law under intimation to the applicants within two months from the date of receipt of a copy of this order.

(b) If any grievance survives thereafter, the applicants are granted liberty to approach the Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.



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-4-

(c) Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

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